

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-239/ND/2020**

IN THE MATTER OF:

Ms. Rekha

...PETITIONER

Vs.

M/s. Nutrionex Manufacturers Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 19.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Ms. Radhika Gupta, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the Operational-creditor. Let Registry place the application filed by the operational-creditor denoting the changes which is a fresh Paper-book. No one is present on behalf of the corporate-debtor at the time of hearing. Registry is directed to serve a notice on the corporate-debtor for his appearance as well as for filing reply in the matter. Matter is adjourned to 13.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**